

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No. 814/2017

Date of Decision : 23rd April, 2018

CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)
HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)

*Manoj Jain
 Working as Inspector
 (Preventive Officer), presently posted at
 Mumbai Customs Zone-I, NCH,
 Mumbai and residing at Flat – 285,
 Block-29, Type-3 quarters, CGS Colony,
 Ekta Vihar, CBD Belapur,
 Navi Mumbai – 400 614.* - ***Applicant***
(In person)

Versus

1. *Union of India,
 Through Revenue Secretary, Ministry
 of Finance, Department of Revenue,
 Central Board of Excise and Customs,
 (CBEC), North Block,
 New Delhi – 110 001.*
2. *The Principal Commissioner of Customs
 (General),
 New Custom House,
 Ballard Estate,
 Mumbai – 400 001.* - ***Respondents.***

(By Advocate Shri Mohd. Naved Mulla for Shri A.M. Sethna)

ORDER (ORAL)

PER: SHRI ARVIND J. ROHEE, MEMBER (J)

The applicant who is presently working as Inspector (Preventive Officer) under respondent No.2 at Mumbai has filed this OA praying for the following reliefs:-

“(a) To direct the respondents to place “No Report Certificate” in the APAR dossier of the applicant for the year 2013-2014 in accordance with Department of Personnel & Training O.M. No.21011/02/2009-Estt.A dated the 16th February, 2009 and expunge the corresponding entry in the Annexure A-1.

(b) Any other relief's as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case to meet the ends of justice.

(c) To allow the OA with costs.”

2. Applicant Shri Manoj Jain who initially appeared in person, however, remained absent today when matter is called out. It is pointed out that he has already submitted MA No.158/2018 for withdrawal of the OA. He has also produced 'No Report Certificate' on 22.03.2018.

3. Today proxy counsel appeared for respondents. In view of above, according to him nothing survives in this OA. Hence, permission is granted to withdraw the OA unconditionally.

4. The OA stands dismissed as withdrawn unconditionally. MA also stands closed.

5. The applicant will be at liberty to take appropriate steps, in case he is aggrieved by 'No Report Certificate'.

5. In the facts and circumstances of the case no order as to costs.

(R. Vijaykumar)
Member (A)
ma.

(A. J. Rohee)
Member (J)